

MR. SPEAKER : You take your seat. It is not proper to insist on a matter so much. . .

*(Interruptions)*

MR SPEAKER : I have no magic wand with me. I shall follow the procedure .

*(Interruptions)*

SHRI M.S. GILL : You should direct the Government to take some action in this regard. . .

*(Interruptions)*

MR SPEAKER : I have told you that the matter is under my consideration. You have given me in writing.

*[English]*

I will take action on it. That is what it is.

*[Translation]*

You should put the matter in your own way. You are a new Member. You should not follow blindly Tulsiramji. Only his good things should be followed.

*(Interruptions)*

*[English]*

SHRI HAROOBHAI MEHTA (Ahmedabad) : Mr. Speaker, Sir, I have given a Calling Attention regarding certain detections from Kirloskar Group.

*[Interruptions]*

MR. SPEAKER : You come and see me. Calling Attention are not discussed this way.

SHRI HAROOBHAI MEHTA : Calling Attention notice has been given.

MR. SPEAKER : Calling Attention are not discussed on the floor of the House.

SHRI HAROOBHAI MEHTA : I have only drawn your attention, Sir.

MR. SPEAKER : You can come to me. You are always welcome.

COMMITTEE ON PAPERS LAID  
ON THE TABLE

Fifth Report

*[English]*

SHRI M. V. CHANDRASHEKARA MURTHY (Kanakpura) : Sir, I beg to present the Fifth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

COMMITTEE ON PAPERS LAID  
ON THE TABLE

Minutes

*[English]*

SHRI M. V. CHANDRASHEKARA MURTHY (Kanakpura) : Sir, I beg to lay on the Table, Minutes (Hindi and English versions) of the sittings of the Committee on papers laid on the Table relating to their Fifth Report.

CUSTOMS (AMENDMENT) BILL

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, on behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Customs Act, 1962.

MR. SPEAKER : The question is.

“That leave be granted to introduce a Bill further to amend the Customs Act, 1962.”

*The motion was adopted.*

SHRI JANARDHANA POOJARY : I introduce the Bill.

12.09 hrs.

CENTRAL EXCISE AND SALT  
(AMENDMENT) BILL

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, on behalf